

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

Item No. 103

**IN THE MATTER OF:**  
**Seema Mehta & Ors.**

**CP (IB) No.286/Chd/J&K/2019**  
**...Petitioner-Financial Creditor**

**Versus**

**Nectar Commercial Estates Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 7, IBC 2016**

**Order delivered on 08.04.2024**

**CORAM:**  
**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**ORDER**

**PRESENT:**

**For the Petitioner** : Mr. Ram Pal Kohli, Advocate

**For the Respondent** : None

**ORDER**

Heard the submissions made by the counsel for the petitioner-Financial Creditor. The counsel for the petitioner has prayed for grant of time to make compliance of the order dated 18.03.2024. Week days' time is granted. Ld. counsel for the petitioner-Financial Creditor is directed to send an e-mail to the respondent-Corporate Debtor and file the same along with an affidavit on record and if the respondent-Corporate debtor fails to appear further steps can be taken against him. Let the matter be posted after ten days.

Priyanka  
08.04.2024

Let the matter be posted to 29.04.2024.

Sd/-

**(L.N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-

**(Dr. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**